

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3386

ANSWERED ON:31.08.2012

CANCELLATION RESCHEDULING OF FLIGHTS

Bais Shri Ramesh;M.Thambidurai Dr. ;Pandurang Shri Munde Gopinathrao;Patel Shri Devji

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the details of flight cancellations/ flight delays by various airlines, both public and private including Air India during the last one year along with reasons, monthwise and sector-wise, airline-wise;
- (b) whether the Government has inquired into all such cases;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the action taken by the Government against such airline companies;
- (e) whether passengers have been duly compensated in such cases; and
- (f) if so, the details thereof and if not, the reasons therefor, case-wise along with the corrective steps proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (d): The airline-wise details of flight cancellations /delays is provided at Annexure-I. Scheduled airlines generally operate the flights as approved. However, at times the flights are cancelled due to watch hour restrictions, weather, technical reasons etc. which are beyond the control of the airlines. No regulations have been issued by Directorate General of Civil Aviation (DGCA) under which the reasons for cancellations/delays can be enquired.

(e) and (f): DGCA has issued Civil Aviation Requirement (CAR), Section-3, Series-M, Part-IV on facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights. All scheduled domestic airlines are complying with the provisions of the said CAR.